- (c) if not, whether Government will consider providing relief to the families of victims, in future; and
- (d) whether Government is aware of continuous increase in the number of deaths in the accidents on National Highways in Uttar Pradesh during last three years, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI MANSUKH MANDAVIYA): (a) to (c) No Sir. No such proposal is under consideration.

(d) As per "Road Accidents in India 2017" which is prepared based on data furnished by the States and UTs the total number of killed on National Highways in Uttar Pradesh during the last three calendar years are as under:—

| Years | Total number of persons killed in | | |
|-------|------------------------------------|--|--|
| | Uttar Pradesh on National Highways | | |
| 2015 | 7773 | | |
| 2016 | 7469 | | |
| 2017 | 7946 | | |

Reducing road accidents

- 833. SHRI HARNATH SINGH YADAV: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:
- (a) the details of road accidents including persons injured/deaths in the country during last three years till date, State/Year-wise;
 - (b) the reasons for increase in number of accidents in the country;
- (c) whether Government has taken any measures to check the road accidents and if so, the details thereof;
- (d) the steps taken by Government to tackle the road accidents and the compensation paid by Government; and
 - (e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI MANSUKH MANDAVIYA): (a) As per information received from all States/UTs total number of accidents and the total number of persons killed and injured in road accidents in the country during the last three calendar years *i.e.* 2015 to 2017 are given at below:—

| Years | Total Number of Road | Total Number of | Total Number of |
|-------|----------------------|-----------------|-----------------|
| | accidents | Persons killed | Persons Injured |
| 2015 | 5,01,423 | 1,46,133 | 5,00,279 |
| 2016 | 4,80,652 | 1,50,785 | 4,94,624 |
| 2017 | 4,64,910 | 1,47,913 | 4,70,975 |

States/UTs-wise details of accidents and the total number of persons injured and killed in road accidents during the last three calendar years *i.e.* 2015 to 2017, are given in the Statement-I, II and III respectively (*See* below).

- (b) The main reasons for increasing accidents are use of mobile phone, drunken driving/consumption of alcohol/drug, overloaded vehicle, poor light condition, Jumping red light, over speeding, overtaking, neglect of civic bodies, weather condition, fault of driver, driving on wrong side, defect in road condition, defect in condition of motor vehicle, fault of cyclist, fault of pedestrian, in the country.
- (c) to (e) Road safety is a multi-sectoral and multi-dimensional issue requiring a multipronged approach at various levels. The main thrust of accident prevention and control is on 4 E's, *i.e.* (i) Education, (ii) Enforcement, (iii) Engineering and (iv) Environment and Emergency care of road accident victims. The Ministry of Road Transport and Highways administer Motor Vehicles (MV) Act, 1988 and Central Motor Vehicle Rules (CMVR) 1989. However, its provisions are enforced by the States/UTs. The Ministry of Road Transport and Highways have been issuing advisories to the States/UTs from time to time for strict enforcement of provisions of MV Act 1988 and CMVR 1989.

The Ministry has taken a number of steps to prevent road accidents and road accident fatalities as per details mentioned under:-

- (i) Government has launched a mobile app for highway users *i.e.* "Sukhad Yatra 1033" which enables highways users to report potholes and other safety hazards on National Highways including accidents.
- (ii) Rectification of identified Black spots.
- (iii) Road Safety Audits are being carried out at all stages of development of the highway *i.e.* design/construction/operation stages.
- (iv) Facilities such as Foot Over Bridges and under passes are being provided wherever required, for safe crossing of pedestrians and other road users.

- (v) Road Safety Week is observed every calendar year for spreading awareness about safer behaviour of road users on National Highways.
- (vi) The Government has approved a National Road Safety Policy. This Policy outlines various policy measures such as promoting awareness, establishing road safety information data base, encouraging safer road infrastructure including application of intelligent transport, enforcement of safety laws.
- (vii) The Ministry has constituted Group of Ministers of State Transport Ministers to examine the best practices of Transport and suggest issues to improve road safety. Based on the recommendation of Group of Ministers, the Ministry introduced Motor Vehicle (Amendment) Bill 2017 covering entire gamut of road safety.
- (viii) The Ministry has formulated a multi-pronged strategy to address the issue of road safety based on 4 'E's *viz*. Education, Engineering (both of roads and vehicles), Enforcement and Emergency Care.
- (ix) Road safety has been made an integral part of road design at planning stage.
- (x) The threshold for four laning of National Highway has been reduced from 15,000 Passenger Car Units (PCUs) to 10,000 PCUs. About 52,000 km. of stretches of State Highways has been identified for conversion to national highways.
- (xi) Setting up of model driving training institutes in States and refresher training to drivers of Heavy Motor Vehicle in the unorganised sector.
- (xii) Advocacy/Publicity campaign on road safety through the electronic and print media.
- (xiii) Tightening of safety standards for vehicles like Seat Belts, anti-lock braking system etc.
- (xiv) High priority has been accorded to identification and rectification of black spots (accident prone spots) on National Highways.
- (xv) As a measure of supplementing the efforts of States/UTs for minimising the accident potential at the identified locations/stretches through engineering improvement on State roads, Ministry of Road Transport and Highways had taken a decision to sanction road safety works on State roads with an earmarked allocation of 10% of funds allocated to the State roads under Central Road Fund.

- (xvi) Ministry has delegated powers to Regional Officers of MoRTH for technical approval to the detailed estimates for rectification of identified Road Accident black spots for expediting the rectification process to ensure safety of road users.
- (xvii) Ministry had issued guidelines vide O.M. dated 14.01.2016 for taking up of Road Safety Audits on National Highways either as part of EPC/BOT projects or as stand-alone Road Safety Audits.
- (xviii) Guidelines for pedestrian facilities on National Highways for persons with disabilities have also been issued to all States/UTs.
- (xix) A Certification Course for Road Safety Auditors has been commenced in Indian Academy of Highway Engineers (IAHE) and 42 Auditors are certified.
- (xx) Ministry of Road Transport and Highways has constituted a District Road Safety Committee in each district of the country to promote awareness amongst road users under the chairmanship of Hon'ble Member of Parliament (Lok Sabha) from the district.
- (xxi) Free Eye Check-up Camp and distribution of eye glasses is conducted for truck/bus drivers operating on NH.
- (xxii) Capacity building through training of NHAI field staff/Concessionaires/ Contractors/Consultants engaged in NHAI project works throughout India.
- (xxiii) Facilities such as Foot Over Bridges and underpasses are being provided wherever required, for safe crossing of pedestrians and other road users.
- (xxiv) Removal of Liquor Shops as per directions of Hon'ble Supreme Court *vide* circular of F. No. RW/NH-33044/309/2016/S&R dated 06.04.2017 and 01.06.2017.

Compensation for death in road accident to the victims/legal heir of the victim is provided under various provisions of the Motor Vehicles Act, 1988. These are:–(i) As per section 161 of the Motor Vehicles Act, 1988, in cases where the identity of the vehicle causing accident is not established and it is impossible to determine the owner of the vehicle causing accident/insurer are known as "hit and run cases". In such cases, compensation is paid to the accident victim from a Solatium Fund, maintained by the General Insurance Corporation(GIC), through a surcharge on the Insurance Policies and such compensations are paid on the orders of District Magistrates after due Inquiry. (ii) Compensation to road accident victims on 'no fault principle'

(i.e. where the victims or their heirs/successors do not have to prove the negligence of the motor vehicles to claim such compensation) is given under Section 163A of the MV Act. (iii) Section 165 of the Motor Vehicles Act, 1988, also allows application for compensation to Motor Accident Claim Tribunal (MACT) or Civil Courts, as the case may be, on the principle of fault/negligence of the vehicle. In such cases, MACT or the Courts are authorised to award the compensation without limit.

Statement-I
State/UT-wise details of Total Number of Road Accidents in India: 2015 to 2017

| Sl.No. | States/UTs | 2015 | 2016 | 2017 | |
|--------|-------------------|-------|-------|-------|--|
| 1. | Andhra Pradesh | 24258 | 24888 | 25727 | |
| 2. | Arunachal Pradesh | 284 | 249 | 241 | |
| 3. | Assam | 6959 | 7435 | 7170 | |
| 4. | Bihar | 9555 | 8222 | 8855 | |
| 5. | Chhattisgarh | 14446 | 13580 | 13563 | |
| 6. | Goa | 4338 | 4304 | 3917 | |
| 7. | Gujarat | 23183 | 21859 | 19081 | |
| 8. | Haryana | 11174 | 11234 | 11258 | |
| 9. | Himachal Pradesh | 3010 | 3168 | 3114 | |
| 10. | Jammu and Kashmir | 5836 | 5501 | 5624 | |
| 11. | Jharkhand | 5162 | 4932 | 5198 | |
| 12. | Karnataka | 44011 | 44403 | 42542 | |
| 13. | Kerala | 39014 | 39420 | 38470 | |
| 14. | Madhya Pradesh | 54947 | 53972 | 53399 | |
| 15. | Maharashtra | 63805 | 39878 | 35853 | |
| 16. | Manipur | 671 | 538 | 578 | |
| 17. | Meghalaya | 606 | 620 | 675 | |
| 18. | Mizoram | 70 | 83 | 68 | |
| 19. | Nagaland | 54 | 75 | 531 | |
| 20. | Odisha | 10542 | 10532 | 10855 | |
| 21. | Punjab | 6702 | 6952 | 6273 | |
| 22. | Rajasthan | 24072 | 23066 | 22112 | |
| 23. | Sikkim | 219 | 210 | 196 | |

| 218 | Written Answers to | [RAJYA SABHA] | | Unstarred Questions |
|-------|--------------------------|---------------|--------|---------------------|
| Sl.No | o. States/UTs | 2015 | 2016 | 2017 |
| 24. | Tamil Nadu | 69059 | 71431 | 65562 |
| 25. | Telangana | 21252 | 22811 | 22484 |
| 26. | Tripura | 647 | 557 | 503 |
| 27. | Uttarakhand | 1523 | 1591 | 1603 |
| 28. | Uttar Pradesh | 32385 | 35612 | 38783 |
| 29. | West Bengal | 13208 | 13580 | 11631 |
| 30. | Andaman and Nicobar Isla | ands 258 | 238 | 189 |
| 31. | Chandigarh | 416 | 428 | 342 |
| 32. | Dadra and Nagar Haveli | 69 | 70 | 67 |
| 33. | Daman and Diu | 70 | 71 | 79 |
| 34. | Delhi | 8085 | 7375 | 6673 |
| 35. | Lakshadweep | 3 | 1 | 1 |
| 36. | Puducherry | 1530 | 1766 | 1693 |
| | Total | 501423 | 480652 | 464910 |

Statement-II

State/UT-wise details of Total Number of Persons killed in Road Accidents in India: 2015 to 2017

| Sl.No. | State/UTs | 2015 | 2016 | 2017 | |
|--------|-------------------|-------|-------|-------|--|
| 1. | Andhra Pradesh | 8297 | 8541 | 8060 | |
| 2. | Arunachal Pradesh | 127 | 149 | 110 | |
| 3. | Assam | 2397 | 2572 | 2783 | |
| 4. | Bihar | 5421 | 4901 | 5554 | |
| 5. | Chhattisgarh | 4082 | 3908 | 4136 | |
| 6. | Goa | 311 | 336 | 328 | |
| 7. | Gujarat | 8119 | 8136 | 7289 | |
| 8. | Haryana | 4879 | 5024 | 5120 | |
| 9. | Himachal Pradesh | 1096 | 1271 | 1203 | |
| 10. | Jammu and Kashmir | 917 | 958 | 926 | |
| 11. | Jharkhand | 2893 | 3027 | 3256 | |
| 12. | Karnataka | 10856 | 11133 | 10609 | |

Statement-III

235

146133

244

150785

233

147913

36.

Puducherry

Total

State/UT-wise details of Total Number of Persons Injured in Road Accidents in India: 2015 to 2017

| Sl.No. | States/UTs | 2015 | 2016 | 2017 |
|--------|----------------|-------|-------|-------|
| 1. | Andhra Pradesh | 29439 | 30051 | 27475 |

| 220 Written Answers to | | Written Answers to [RAJYA SABHA] | | Unstarred Questions | |
|------------------------|-------------------|----------------------------------|-------|---------------------|--|
| Sl.No. | States/UTs | 2015 | 2016 | 2017 | |
| 2. | Arunachal Pradesh | 359 | 391 | 316 | |
| 3. | Assam | 7068 | 6127 | 6163 | |
| 4. | Bihar | 6835 | 5651 | 6014 | |
| 5. | Chhattisgarh | 13426 | 12955 | 12550 | |
| 6. | Goa | 2055 | 2026 | 1922 | |
| 7. | Gujarat | 21448 | 19949 | 16802 | |
| 8. | Haryana | 10794 | 10531 | 10339 | |
| 9. | Himachal Pradesh | 5108 | 5764 | 5452 | |
| 10. | Jammu and Kashmir | 8142 | 7692 | 7419 | |
| 11. | Jharkhand | 4038 | 3793 | 3918 | |
| 12. | Karnataka | 56971 | 54556 | 52961 | |
| 13. | Kerala | 43735 | 44108 | 42671 | |
| 14. | Madhya Pradesh | 55815 | 57873 | 57532 | |
| 15. | Maharashtra | 39606 | 35884 | 32128 | |
| 16. | Manipur | 1201 | 955 | 1027 | |
| 17. | Meghalaya | 319 | 354 | 354 | |
| 18. | Mizoram | 103 | 68 | 55 | |
| 19. | Nagaland | 74 | 120 | 375 | |
| 20. | Odisha | 11825 | 11312 | 11198 | |
| 21. | Punjab | 4414 | 4351 | 4218 | |
| 22. | Rajasthan | 26153 | 24103 | 22071 | |
| 23. | Sikkim | 337 | 263 | 479 | |
| 24. | Tamil Nadu | 79746 | 82163 | 74571 | |
| 25. | Telangana | 22948 | 24217 | 23990 | |
| 26. | Tripura | 1028 | 853 | 718 | |
| 27. | Uttarakhand | 1657 | 1735 | 1631 | |
| 28. | Uttar Pradesh | 23205 | 25096 | 27494 | |
| | | | | | |

11794

29.

West Bengal

11859

10091

| Sl.No. | States/UTs | 2015 | 2016 | 2017 |
|--------|-----------------------------|--------|--------|--------|
| 30. | Andaman and Nicobar Islands | 331 | 323 | 263 |
| 31. | Chandigarh | 331 | 329 | 302 |
| 32. | Dadra and Nagar Haveli | 97 | 130 | 60 |
| 33. | Daman and Diu | 64 | 102 | 70 |
| 34. | Delhi | 8258 | 7154 | 6604 |
| 35. | Lakshadweep | 3 | 0 | 1 |
| 36. | Puducherry | 1552 | 1786 | 1741 |
| | Total | 500279 | 494624 | 470975 |
| | | | | |

NHs in Andhra Pradesh

834. SHRI V. VIJAYASAI REDDY: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether more than 1000 kms. of National Highways are single lane and nearly 2,600 kms. of NHs are two lane in Andhra Pradesh;
 - (b) if so, details thereof, district-wise;

Written Answers to

- (c) reasons that such huge length of NHs are still languishing with single or two lanes;
- (d) details of constraints that the Ministry is facing to convert these into four/six lane roads;
 - (e) efforts made by this Ministry to overcome those constraints; and
- (f) length in kilometres in A.P. that are going to be converted into four lane and six lane out of proposed 2,700 kms. in 2016-17?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI MANSUKH MANDAVIYA): (a) to (e) The length of single lane NH is 560 km and length of two lane NH is 3459 km in Andhra Pradesh. Development of National Highway to two to six lane standard is taken up in a phased manner depending on traffic volume, availability of funds and *inter se* priority of works.

(f) In Andhra Pradesh, 505 km length for preparation of Detailed Project Report (DPR) and 670 km length for implementation to four/six laning has been taken up.